

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 53228 of 2018-SM

(Arising out of order-in-appeal No. 145(AK)ST/JPR/2017 dated 13.07.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur).

M/s Angelique International Limited

1st Floor, Ganesh Colony, JLN Marg
Jaipur-302004.

Appellant

VERSUS

**Commissioner, Central Excise and
Central Goods and Service Tax,**

NCRB, Statue Circle,
Jaipur- 302005.

Respondent

APPEARANCE:

Shri A. K. Jain, General Manager for the appellant

Shri Pradeep Gupta, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51740/2021

DATE OF HEARING/DECISION: 12.08.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 17.12.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)